

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2938  
ANSWERED ON:14.03.2011  
WAGES OF CONTRACT WORKERS  
Maharaj Shri Satpal;Natarajan Shri P.R.

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the total number of contract workers and daily wagers in the country including those workers in the private hospitals;
- (b) the details of salaries being paid to the employees working on contract or daily wages at present in the country;
- (c) whether the Government proposes to increase the salary of the employees working on contract or daily wages working in the country;
- (d) if so, the details thereof;
- (e) whether the Government has initiated any social security scheme for these workers; and
- (f) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

- (a): The total number of contract workers in central sphere covered under licenses during 2009-10 was 13,73,430. The private hospitals fall in the State sphere for which no centralized data is maintained.
- (b) to (d): The contract workers are to be paid in accordance with the wages in the light of the Contract Labour (Regulation & Abolition) Act, 1970 and Minimum Wages Act, 1948. The wages being paid to various categories of workers employed in scheduled employments in central sphere are in accordance with Minimum Wages Act, 1948. Such minimum wages comprises of the basic rate of wages and VDA. Variable dearness allowance (VDA) is revised every six months.
- (e) & (f): The social welfare legislations apply equally to contract labourers as in case of regular workers. Apart from above, contract workers below poverty line are entitled for benefits under Rashtrya Swasthya Bima Yojana.